

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT :

THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN

MONDAY, THE 11TH DAY OF MAY, 2020 / 21ST VAISAKHA, 1942

B.A.No.1863 /2020

(In Crime No. 22/2020 of Nedumkandam Police Station, Idukki District)

**Petitioners/Accused Nos. 5, 8 and 10**

1. Muneer, Aged 24 years, S/o.Sakeer Hussain  
Vazhavila House,  
Ramakkalmedu P.O., Idukki Distirct.
2. Muhammed Ansar  
Aged 25 years, S/o. Mohammed Basheer  
Ettikalayil, Sanyasiyado P.O.,  
Panakkal city, Idukki District.
3. Thalhath V.I, Aged 28 years, S/o. Ismayil  
Vechukkunnel House, Pushpakandam P.O.,  
Idukki District

By Adv. Sri V.S Salim & Adv. H. Nujumudeen.

**Respondent/complainant**

State of Kerala  
rep. by the Public Prosecutor  
High Court of Kerala, Ernakulam  
Pin 682031.

SRI. AJITH MURALI, PP  
SRI. SANTHOSH PETER SR.PP

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION  
ON 11.05.2020, THE COURT ON THE SAME DAY PASSED THE  
FOLLOWING:

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT :

THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN

MONDAY, THE 11TH DAY OF MAY, 2020 / 21ST VAISAKHA, 1942

B.A.No.1865 /2020

(In Crime No. 26/2020 of Nedumkandam Police Station, Idukki District)

**Petitioners/Accused Nos. 4 to 7**

1. Muhammed Ansar, Aged 25 years, S/o. Mohammed Basheer  
Ettikalayil, Sanyasiyado P.O.,  
Panakkal city, Idukki District.
2. Muneer, Aged 24 years, S/o.Sakeer Hussain  
Vazhavila House,  
Ramakkalmedu P.O., Idukki Distirct.
3. Thalhath V.I  
Aged 28 years, S/o. Ismayil  
Vechukkunnel House, Pushpakandam P.O.,  
Idukki District
4. Ubaise Shamsudeen  
Aged 25 years, S/o. Sahamsudeen  
Vechukkunnel House, Pushpakandam P.O.,  
Idukki District

By Adv. Sri. V.S Salim and Adv. H. Nujumudeen

**Respondent/complainant**

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THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON  
11.05.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

**P.V.KUNHIKRISHNAN, J**

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B.A.Nos.1863 & 1865 of 2020  
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Dated this the 11<sup>th</sup> day of May, 2020

**O R D E R**

These bail applications were filed before the vacation court and it was listed as item Nos.26 and 27 today. The bail applications are heard through video conference. When the matter was called in the morning session, there was no representation. Therefore again the case was called at 1.45 pm, in the post launch session. At that time also there was no representation. Again the case was called at 2.45 pm when the entire case list is over. Even now there is no representation. Hence these bail applications are dismissed with liberty to the petitioner to approach this Court again, if he is advised so.

**P.V.KUNHIKRISHNAN  
JUDGE**

**ab**